

Regarding grant of old pension scheme-laid

SHRI ARVIND SAWANT (MUMBAI SOUTH): The Central Government launched the NPS for the Government employees who were recruited on or after 2004 and EPS 95 for PSUs and Private Sector. Initially In the case of EPS-95, pension was permissible to the employees whose basic pay was less than Rs 5000 but later on the Government went on relaxing the limit of basic pay and finally the limit of basic was removed by the Supreme Court, even then the workers were unhappy because they were getting a meagre sum of Rs 1250 to 3000 per month as pension. Supreme Court further ordered the Government to increase the pension way back in 2016 but the Government did not implement this decision. Similarly, in the case of NPS also the employees receive the pension to the tune of Rs 3000 pm and hence there is a commotion among these employees. Hence, I request the Government of India to bring every Government employee under Old Pension Scheme and others be granted the pension under EPS-95 as per the directives of the Hon'ble Supreme Court at the earliest please.